

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 214**

**TO BE ANSWERED ON WEDNESDAY, 18<sup>th</sup> JULY, 2018**

**DE LISTING OF POLITICAL PARTIES**

**214. SHRI SUMAN BALKA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission has started delisting political parties for being inactive over a prolonged period and not taking part in the election process and for furnishing fake details;
- (b) if so, the details thereof including the names of political parties that have been delisted so far;
- (c) whether the Commission has set up a social media team to monitor the problem of fake news, paid news and data breach through social media accounts and if so, the details thereof;
- (d) whether the Election Commission proposes to lay down a model code of conduct for social media in the electoral process and if so, the details thereof; and
- (e) whether the Commission proposes to take action against firms employing dubious innovative methods to manipulate voters and if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to curb such malpractices?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS  
(SHRI P.P.CHAUDHARY)**

(a) to (e) : The information is being collected and will be laid on the Table of the House

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